

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01616/2016**

**Dated Monday the 12<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

T.V.Alamelu,  
W/o. Late O.Mani,  
No. 29A, Perumal Koil Street,  
Nazarathpuram,  
St. Thomas Mount,  
Chennai 600016. ....Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India,  
rep by the Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai,  
Chennai 600002.
- 2.The Senior Accounts Officer (Pension),  
O/o. The General Manager,  
Postal Accounts and Finance,  
Tamil Nadu Circle,  
Chennai 600008.
- 3.The Senior Superintendent of  
Post Offices,  
Chennai City South Division,  
Chennai 600017.
- 4.The Senior Superintendent of  
Post Offices,  
Tambaram division,  
Chennai 600045. ....Respondents

By Advocate Mr. S. Nagarajan

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

*“i. To direct the 2<sup>nd</sup> respondent to grant family pension to the applicant and also to grant arrears of family pension to her with interest at the rate of 12 % per annum, and;*

*ii. to pass such further or other orders as this Hon'ble Court may deem fit and proper.”*

2. When the matter is taken up for hearing, learned counsel for the respondents produces a copy of the order dated 21.02.2017 which is taken on record. He further submits that the applicant had been granted the relief as prayed for and the OA has become infructuous. Learned counsel for the applicant also reiterates the same.

3. Considering the above submission, the OA is disposed as infructuous.

**(B. Bhamathi)**  
**Member(A)**  
**12.03.2018**

SKSI